

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**SPECIAL BENCH**

**ITEM No. 116**  
**(IB)-123(PB)/2020**

**IN THE MATTER OF:**

Shalimar Paints Ltd.

.... Applicant/petitioner

Vs.

The Indure Pvt. Ltd. & anr

.... Respondent

**Order under Section 9 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 27.02.2020**

**Coram:**

**DR. DEEPTI MUKESH**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. S.K MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant

Ms. Avneet Singh Sikka, Adv.

**ORDER**

The order dated 21.01.2020 reflects that the matter is listed for final arguments inadvertently, as notice in the matter has not yet been issued.

Notice of the petition.

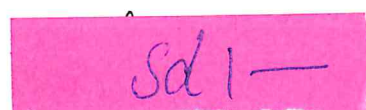
Learned counsel for the respondent accepts notice. He undertakes to file his vakalatnama within three days and reply within ten days with a copy in advance to the counsel for the petitioner.

Rejoinder, if any, be filed within five days thereafter with a copy in advance to the counsel opposite.

List for arguments on 27.03.2020.



**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**



**(DR. DEEPTI MUKESH)**  
**MEMBER (JUDICIAL)**